

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 644/TT/2020

Date: 6.9.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) determination of transmission tariff from COD to 2024 period for Asset-I: Singrauli – Allahabad 400kV S/c Line along with associated bays at both ends including 1X50 MVAR Line Reactor at Allahabad end under NRSS-XXX.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.9.2021:

- a) Submit the methodology for calculation of rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for assets covered in the instant Petition;
- b) Submit the tariff forms for 2019-24 period in excel format;
- c) Submit Form – 13;
- d) Clarify the status of downstream system of the asset covered under in the instant petition.
- e) With regard to additional capitalization in 2019-24 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

